JINDAL INDIA POWER LIMITED

(Formerly known as Jindal India Thermal Power Limited)
Regd. off: Habitat India, C-3, Qutab Institutional Area,
Katwaria Sarai, New Delhi- 110016, Phone: 011-40841950
Website: www.jitpl.com,

Ref: JIPL/CERC/May'26/28/062 **Date: 28.05.2026**

To
The Secretary
Central Electricity Regulatory Commission
Tower B, 6,7,8 Floor, World Trade Centre,
Nauroji Nagar Market, Block G, Nauroji Nagar, Safdarjung Enclave,
New Delhi, Delhi 110029

Sub: Comments/Suggestions on Discussion Paper of Shortening the scheduling Timeline for Real Time Markets in India.

Respected Sir,

With reference to the Discussion Paper of Shortening the scheduling Timeline for Real Time Markets in India.

Jindal India Power Limited (JIPL) would like to submit the following comments/suggestions for kind consideration of the Hon'ble Commission.

We appreciate the initiative taken by the Hon'ble Commission towards implementation of Shortening the scheduling Timeline for Real Time Markets in India.

However, The proposal under Para 4.2 to reduce the RTM bidding window from the existing 15 minutes to 5 minutes, along with the proposal under Para 4.3 to shorten the schedule revision timeline from 75 minutes to 50 minutes before delivery, may create operational challenges for generating companies, particularly where bidding and schedule revision activities are being carried out manually.

While the objective of improving market efficiency and bringing the market closer to real-time delivery is appreciated, the significantly reduced timeline may not provide sufficient time to generators for internal assessment, coordination between commercial and technical teams, approval processes, preparation of bids, and placement of bids on the Power Exchange platform in a manual environment.

Further, in case of sudden operational changes, communication delays, network latency, or unforeseen contingencies, the reduced timeline may adversely impact the ability of generating companies to participate effectively in RTM and ancillary service markets. This may result in reduced market participation and operational inefficiencies.

Accordingly, it is requested that before implementation of the proposed reduced timelines, adequate automation infrastructure and automated scheduling/bidding mechanisms may be developed and implemented across stakeholders, including generating stations, power exchanges, and system operators, to ensure smooth, efficient, and error-free market operations.



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It is further submitted that implementation of the proposed framework may be undertaken in a phased manner, wherein the revised RTM timeline may initially be implemented while retaining the existing provision for revision of schedule up to the 7th and 8th time block as specified under the IEGC. This would provide sufficient transition time for market participants to develop, test, and integrate automated bidding and scheduling systems for smooth and efficient market operations.

Such automation-enabled implementation would help achieve the intended objective of improved market efficiency while ensuring operational practicality and wider stakeholder participation.

In view of the above, it is requested that the Hon'ble Commission may kindly consider the above suggestions/comments while finalizing the regulations.

Thanking You,
Yours faithfully,
For Jindal India Power Limited

JINDAL INDIA POWER LIMITED

Authorized Signatory